

Central Administrative Tribunal, Principal Bench
New Delhi.

(A)

O.A. No. 2328/94

New Delhi, this the 30th day of January, 1996

Hon'ble Shri K. Muthukumar, Member (A)

Shri Anek Singh
Assistant Station Master,
Railway Station,
Wair (U.P.)

....Applicant

(By Shri B.S. Mainee, Advocate)

Versus

1. Union of India through
the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divl. Rly Manager,
Northern Railway,
Allahabad.

...Respondents.

(By Shri H.K. Gangwani, Advocate)

O R D E R (Oral)

By Hon'ble Shri K. Muthukumar, Member (A):

Learned counsel for the applicant Shri B.S. Mainee states that the applicant's appeal in the subsequent removal order of November, 1984 has since been rejected by the respondents vide their order dated 16.1.1996. and, therefore, the applicant wishes to file a fresh O.A. to challenge this order and in which he also wishes to seek the relief of back wages.

(5)

for the period from 1982 to 1992 for which period he has also been given only subsistence allowance. The learned counsel for the applicant, therefore, wants to withdraw this application which has been filed only for directing the respondents to issue suitable orders for treatment of the period from 1982 to 1992. The applicant's counsel, however, prays that he may be given liberty to file a fresh O.A. against the subsequent removal order with liberty to bring up the pending grievance in this O.A. also.

In the light of the above, the O.A. is dismissed as withdrawn with liberty to the applicant to file a fresh O.A. according to law.

(K.MUTHUKUMAR)

Member (A)

/nka/